



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- CONC.199/2018

Titled

HDFC ERGO General Insurance Co. Ltd.

V/s

Mandheer Singh and anr.

..... Petitioner(s)/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

2. Mr.Surinder Pal son of Ram Chand
R/O Bus Stand, Rajouri.Tensil and District Rajouri
(Owner of offending vehicle bearing no. JK02H-4113).
(Owner)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 23.08.2022 10.00 A.M. or the next working day if 23.08.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 4th day of July 2022 at Jammu.

Registrar Judicial
High Court of J&K & Ladakh
Jammu

No.:- 10681-10682

Dated:- 12-07-22

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 02 dated 10-01-2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

✓ 2.CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar Judicial
High Court of J&K & Ladakh
Jammu